LOK SABHA
UNSTARRED QUESTION NO. 4144

TO BE ANSWERED ON THE 29TH MARCH, 2022/ CHAITRA 08, 1944 (SAKA)

CASES AGAINST SOCIAL MEDIA FRAUDSTERS

4144.   SHRI ANIL FIROJIYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any action has been taken by the Government against the fraudsters who are blackmailing people and extorting money by showing them obscene videos through video calls and other social media platforms;

(b) if so, the details thereof; and

(c) the details and the number of cases registered in this regard, so far, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)

(a) to (c): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes through their law enforcement agencies. The law enforcement agencies take legal action as per the provisions of law against persons involved in misuse of social media for blackmailing and extorting money. The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for their capacity building.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps for spreading awareness about cyber crimes; issuance of alerts/ advisories; capacity building/training of law enforcement personnel/ prosecutors/judicial officers; improving cyber forensic facilities, etc. The Government has established the Indian Cyber Crime Coordination Centre (I4C) to provide a framework and eco-system for LEAs to deal with cyber crimes in a comprehensive and coordinated manner. The Government has launched the National Cyber Crime Reporting Portal (www.cybercrime.gov.in) to enable the public to report all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal are routed automatically to the respective State/UT law enforcement agency for further handling as per the provisions of law. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.

The National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". The latest published report is for the year 2020. As per the data published by the NCRB, State-wise details of cyber crime cases registered under the head Cyber Blackmailing/Threatening (involving communication devices as medium/ target) for the year 2018, 2019 and 2020 are at the Annexure.

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Annexure

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under the crime head "Cyber Blackmailing/Threatening" under cyber crimes for the year 2018 – 2020

Sl. No	State/UT	2018						2019						2020					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	25	23	0	16	29	0	34	10	0	13	13	0	32	11	0	11	15	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	29	2	0	28	2	0	104	6	0	104	6	0	2	0	0	0	0	0
4	Bihar	3	0	0	0	0	0	3	0	0	0	0	0	1	1	0	3	1	0
5	Chhattisgarh	3	2	0	5	5	0	5	3	0	11	11	0	3	1	0	2	1	0
6	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7	Gujarat	6	5	0	8	8	0	8	8	0	15	17	0	21	16	0	24	24	0
8	Haryana	7	4	0	7	7	0	3	5	0	5	5	0	1	0	0	0	0	0
9	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10	Jharkhand	1	0	0	0	0	0	11	0	0	0	0	0	11	6	6	6	6	6
11	Karnataka	2	0	0	0	0	0	0	0	0	0	0	0	0	2	0	0	2	0
12	Kerala	6	7	0	13	15	0	10	4	0	4	4	0	1	0	0	0	0	0
13	Madhya Pradesh	20	18	0	16	18	0	6	7	1	7	7	1	9	7	0	8	9	0
14	Maharashtra	12	8	0	22	14	0	33	7	0	16	11	0	27	10	0	19	11	0
15	Manipur	1	0	0	2	0	0	0	0	0	0	0	0	1	0	0	1	0	0
16	Meghalaya	11	0	0	2	0	0	0	0	0	0	0	0	2	0	0	1	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	9	2	0	2	2	0	5	5	0	5	5	0	2	1	0	1	1	0
20	Punjab	14	4	0	20	6	0	10	2	0	8	2	0	6	7	0	12	9	0
21	Rajasthan	6	2	0	3	3	0	16	5	0	8	8	0	26	8	0	9	9	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	9	4	0	7	5	0	15	1	0	30	2	0	43	5	0	54	7	0
24	Telangana	16	6	0	6	7	0	23	14	1	15	14	1	49	17	0	14	22	0
25	Tripura	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	12	10	1	19	17	2	51	24	0	41	31	0	44	28	0	36	35	0
27	Uttarakhand	9	2	0	2	2	0	12	4	0	4	4	0	0	0	0	0	0	0
28	West Bengal	15	2	0	10	2	0	5	1	0	6	1	0	16	1	0	2	1	0
	TOTAL STATE(S)	**216**	**101**	**1**	**188**	**142**	**2**	**355**	**106**	**2**	**292**	**141**	**2**	**297**	**121**	**6**	**203**	**153**	**6**
29	A&N Islands	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	1	0	1	1	0	0	0	0	0	0	0	1	0	0	0	0	0
31	D&N Haveli and Daman & Diu+	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	Delhi	3	0	0	0	0	0	5	2	0	2	2	0	0	0	0	0	0	0
33	Jammu & Kashmir*	4	0	0	0	0	0	1	1	0	2	2	0	5	0	0	0	0	0
34	Ladakh	-	-	-	-	-	-	-	-	-	-	-	-	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	**7**	**1**	**0**	**1**	**1**	**0**	**7**	**3**	**0**	**4**	**4**	**0**	**6**	**0**	**0**	**0**	**0**	**0**
	TOTAL (ALL INDIA)	**223**	**102**	**1**	**189**	**143**	**2**	**362**	**109**	**2**	**296**	**145**	**2**	**303**	**121**	**6**	**203**	**153**	**6**

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2018 & 2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh during during 2018 & 2019

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